The Punjab Trade Union Regulations, 1927

Published vide Punjab Government Notification No. 1276-R, dated 1.6.1927

- 1. [(1) These Regulations may be called the Punjab Trade Union Regulations, 1927.]
- [(2) They extend to the whole of the State of Punjab as formed by section 11 of the State Reorganization Act, 1956.]
- 2. In these regulations :-
 - (a) "the Act" means the Indian Trade Unions Act, 1926.
 - (b) "Form" means a form appended to these rules.
 - (c) "Section" means a section of the Act.
- **3.** Every application for registration of a Trade Union shall be made in form A.
- 4. The Register of Trade Union referred to in section 8 shall be maintained in form B.
- **5.** (1) The certificate of Registration issued by the Registrar under section 9 shall be in form 'C'.
- (2) When the Registrar registers a change of name under section 25, sub- section (3), he shall certify under his signature at the foot of the certificate that the new name has been registered. The Secretary shall present the certificate to the Registrar for making this entry.
- **6.** The Registrar on receiving an application for the cancellation of registration shall, before granting the application, satisfy himself that the withdrawal or cancellation of registration was approved by the general meeting of the Trade Union, or if it was not so approved, that it has the approval of the majority of the members of the Trade Union. For this purpose, he may call for such further particulars as he may deem necessary and may examine any [office bearer] of the union.
- **7.** (1) The Registrar, on receipt of a notice of removal of the registered office to the another [State] will forward to the Registrar of the [State] to which the head office of the Trade Union has been transferred, a copy of all the entries contained in the register prescribed by regulation 4 of these regulations.
- (2) Where the head office of the Trade Union is transferred from another [State] to the Punjab, the Registrar shall, on receipt of particulars relating to the Trade Union from the Registrar from whose jurisdiction the transfer has been effected enter those particulars in his register and notify the fact that he has done so to the Secretary of the Trade Union.
- 8. The fee payable for the registration of a Trade Union shall be Rs. 5.
- **9.** (1) On receiving a copy of an alteration made in the rules of a Trade Union under section 28(3), the Registrar, unless he has reason to believe that the alteration has not been made in the manner provided by the rules of the Trade Union, shall register the alteration in a register to be maintained for this purpose and shall notify the fact that he has done so to the Secretary of the Trade Union.
- (2) The fee payable for registration of alterations of rules shall be Re. 1 for each set of alterations made simultaneously.
- **10.** Any appeal made under section 11(1) of the Act must be filed within sixty days of the date on which the Registrar passed the order against which the appeal is made.

- **11.** Where it is necessary for the Registrar, under section 27(2) to distribute the funds of the Trade Union which has been dissolved he shall divide the funds in proportion to the amounts contributed by the members by way of subscription during their membership.
- **12.** The annual return to be furnished under section 28 shall be submitted to the Registrar by the [30th of April] in each year and shall be in form 'D'.
- **13.** (1) Save as provided in sub-clauses (2), (3), (4) and (5) of this regulation, the annual audit of the accounts of any registered Trade Union shall be conducted by an auditor authorised to audit the accounts of companies under section 144(1) of the [Indian Companies Act, 1913.]
- (2) Where the membership of a Trade Union did not at any time during financial year exceed 2500 the annual audit of the accounts may be conducted:-
 - (a) by any examiner of local fund accounts; or
 - (b) by any local fund auditor appointed by the [State] Government; or
 - (c) [or] by any person, who, having held an appointment under Government in any audit or accounts department is in receipt of a pension of not less than Rs. 200 per mensem.
- (3) Where the membership of a Trade Union did not at any time during the financial year exceed 750, the annual audit of the accounts may be conducted:-
 - (a) by any two persons holding office as magistrates or judges or as members of any municipal council, district board, or legislative body; or
 - (b) by any person who, having held an appointment under Government in any audit or accounts department, is in receipt of a pension from Government of not less than Rs. 75 a month; or
 - (c) by any auditor appointed to conduct the audit of any co-operative societies by Government or by the Registrar of Co-operative Societies or by any [State] Co-operative organisation recognized by Government for this purpose.
- (4) Where the membership of a Trade Union did not any time during the financial year exceed 250, the annual audit of the accounts may be conducted by any two members of the Union.
- (5) Where the Trade Union is a federation of Unions, and the number of unions affiliated to it at any time during the financial year did not exceed 50, 15 or 5 respectively, the audit of the accounts of the federation may be conducted as if it had not at any time during the year had membership of more than 2,500, 750 or 250, respectively.
- **14.** Notwithstanding anything contained in regulation 13, no person, who at any time during the year, was entrusted with any part of the funds or securities belonging to the Trade Union shall be eligible to audit the accounts of that Union.
- **15.** The auditor or auditors appointed in accordance with the regulation shall be given access to all the books of the Trade Union and shall verify the annual return with the accounts and vouchers relating thereto and shall thereafter sign the auditor's declaration appended to form D, indicating separately on that form under his signature or their signatures a statement showing in what respect he or they find the return to be incorrect, unvouched or not in accordance with the Act. The particulars given in this statement shall indicate:-

- (a) every payment which appears to be unauthorised by the rules of the Trade Union or contrary to the provisions of the Act.
- (b) the amount of any deficiency or loss which appears to have been incurred by the negligence or misconduct of any person.
- (c) the amount of any sum which ought to have been put is not brought to account by any person.
- **16.** The audit of the political fund of a registered Trade Union shall be carried out along with the audit of the general account of the Trade Union and by the same auditor or auditors.
- **17.** (1) The register of Trade Unions maintained in accordance with regulation 4 shall be open to inspection by any person on payment of a fee of annas eight.
- (2) Any documents in the possession of the Registrar received from a registered Trade Union may be inspected by any member of that Union on payment of a fee of annas eight for each document inspected.
- (3) Documents shall be open to inspection every day on which the office of the Registrar is open and within such hours as may be fixed for this purpose by the Registrar.
- (4) The Registrar may supply a copy of any such document to a registered Trade Union or a member thereof on payment of annas six for every hundred words or fractional part thereof. [18 Every registered trade union shall maintain the following books and registers to facilitate the audit of its accounts:-
 - (1) Register of membership and subscriptions in Form E.
 - (2) Register or receipts and disbursements of the General Fund Account.
 - (3) Minutes book to record the proceedings of all meetings.
 - (4) Register of Stock and Plant to show the furniture, fittings and valuable documents relating to the immovable property of the union.
 - (5) Machine numbered subscription receipt book.
 - (6) Register of receipts and disbursements for the Political Fund (if there is a Political Fund).
 - (7) A file of vouchers].

(-)	,														
Form Applie		n for Re	gistrat	ion o	f Tra	de U	Inion								
Dated				_day	of					_ 19					
1.	We	hereby	apply	for	the	regis	stration	of	а	trade	union	under	the	name	of
2.	The a	address	of the h	nead (office	of th	ne unic	n is .							
3.	The ι	union ca	me into	exist	tence	on t	he				day of _				
4.	The	e unio	n is	unio	n c	of e	employ	ers/v	vorl	kers	engage	ed in	the	indus	stry
											or	(profes	ssion)	_	

- 5. The particulars required by section 5(3)(c) of the Indian Trade Unions Act, 1926, are given in Schedule I.
- 6. The particulars given in Schedule II show the provision made in the rules for the matters detailed in section 6 of the Indian Trade Unions Act, 1926.
- 7. To be struck out in the case of unions which have not been in existence for one year before the date of application. The particulars required by section 5(2) of the Indian Trade Unions Act, 1926 are given in Schedule III.

3. We have been duly authorised to make this application by*	
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Serial No.	Signature	Occupation	Address
1.			
2.			
3.			
4.			
5.			
6.			
7.			

^{*}State whether the authority was given by a resolution of a general meeting of the Union if not in what other way it as given.

To

The Registrar,

Trade Unions, Punjab.

Schedule I

List of Officers

Serial N	No. Title	Name	Age	Address	Occupation
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Note. - Enter in this schedule the name of all members of the executive of the Union, showing in column 1 the names of any posts held by them (e.g. President, Secretary, Treasurer, etc.) in addition to their [office bearers] a members of the executive.

Schedule II

The numbers of the rules making provision for the several matters detailed in column 1 are given in column 2 below :-

Serial No.	Matter Number of rules							
1.	Name of union							
2.	The whole of the subjects for which the union has been established							
3.	The whole of the purposes for which the general funds of the union shall be applicable							
4.	The maintenance of a list of							

	members	
5.	The facilities provided for the inspection of the list of members by [office bearers] and members	
6.	The admission of ordinary members	
7.	The admission of honorary or temporary members	
8.	The conditions under which members are entitled to benefits assured by the rules	
9.	The conditions under which fines or forfeitures can be imposed or varied	
10.	The manner in which the rules shall be amended, varied or reminded	
11.	The manner in which the members of the executive and the other [Office bearers] of the union shall be appointed and removed	
12.	The safe custody of the funds	
13.	The annual audit of the accounts	
14.	The facilities for the inspection of the account books by officers and members	
15.	The manner in which the union may be dissolved	
16.	[The procedure for declaring a strike]	_

Schedule III

This Need Not Be Filled In If The Unions Came Into Existence Less Than One Year Before The Date Of Application For Registration

Securities as per list below

Statement of	Liabilities and Assets on	the c	lay of	19
	Liabilities		Assets	
]	Rs.		Rs.
		A.P.		A.P.
	Amount of general Fund		Cash:-	
	Amount of political fund		In hands of Treasurer	
			In hands of Secretary	
	Loan from -		In hands of	
			In the Bank	
			In the Bank	

Debts due to -	Unpaid subscriptions due
Other Liabilities (to be specified)	Loans to
	Immovable property, Goods and furniture Other assets (to be specified)
Total Liabilities	Total Assets

List of Securities

Particulars	Nominal value	Market value	In hands of
1	2	3	4
1.			
2.			
3.			
4.			
5.			
6.			

Form 'B'

Register of Trade Unions

Serial No.	Officer						
	Year of lentering		Age on	Address	Occupation	Year of relinquishing	Other offices held
	office		entry			office	in addition to membership of
Date of Registration							Executive with dates
Number of application List of members apply		egistra	tion				
1.							
2.							
3.							
4.							
5.							
6.							

	7.								
For	m 'C'	•			•	1	-		_
Cert	ificate of Registration	of Trade	e Unic	n					
No.									
It is	hereby certified that				_ has b	een registe	ered under t	he Indian T	rade
Unio	ons Act, 1926, this			_ day	of		19 .		
Reg 'Sea	istrar of Trade Unions ıl'	;							
[Fo	m 'D']								
(For	m for Trade Union)								
	ual Returns Prescribe r Ending 31st [decem		Secti	ion 28	8 Of The	e Indian Tra	ade Union Ad	t, 1929, For	The
Par		berj, ro							
1. N	ame of the Union								
2. A	ddress of the Union $_$								
3. R	egistered Head Office umber and date of ce	e							
4. N	umber and date of ce	rtificate	of reg	istrati	ion		0 - 1 1 - 1 -		
	Classification of I	ndustry	(to	be	snown	as per	Schedule	of Indus	stries
	ched) lassification of Sector	r [Please	e state	- to v	which of	the follow	— ing four cate	aories the i	ınion
	ngs] -	i [i icas	Jolan	0 to v	WITHOUT OF	the follow	ing rour oato	gories the c	1111011
	(a) Public Sector - Ce	ntral Spl	nere;						
	(b) Public Sector - Sta	ite Sphe	re;						
	(c) Public Sector - Ge	neral Sp	here;	and					
	(d) Public Sector - Sta	ite Sphe	re]						
	ame of the All India B	-							
	ffiliation number								
	ffiliation fee paid durin								
	Number and date of ro Membership fee per n								
	No. of members on bo							_	
	No. of members admir								
	No. of members who l								
	No. of the member			at	the en	d of the	year (i.e. c	on 31st M	arch,
	_) Male Female		_						
	No. of members contr								
	No. of members who A copy of the rules of			-					aturn
	pended			311 00	,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	apto tric u	ato of acopai		otarri
	Part B of the return ov			en d	uly com	oleted.			
Date	e the			Se	cretary				

Note. - (1) If the Federation falls under more than one category, the membership claim in each category may be shown, separately.

Note. - (2) Name of Unions should be given in separate statements marked 'A', 'B', 'C' & 'D'.

Part BStatement of Liabilities and Assets of the 31st Day on March, 19__.

Liabilities Rs. F	Ps. Assets Rs. Ps.
Amount of general fund	Cash -
Amount of political fund	In hands of Treasurer
Loans from	In hands of Secretary
	In hands of
	In the Bank
	In the Bank
	Securities as per list below
	Un-paid subscription due for -
	*(a) the year
	*(b) previous year
	Loans to -
	(a) Officers
	(b) members
	(c) others
Debts due to -	Immovable property
Other liabilities (to be specified)	Goods and Furniture
	Other assets (to be specified)
Total liabilities	Total liabilities

List of Securities

Particulars	Face Value	e Cost P	at date which accounts	oriceIn hands of on on oneen
GENERAL F	FUND ACC	COUNT		
				Treasure
Income			Expenditure	

	Rs Ps.		Rs. Ps.
Balance at the beginning of the year		Salaries, allowance and expenses of Officers	
Subscription from members (including unpaid subscriptions due for the year)		Travelling allowance, salaries, allowances and expenses of establishment	
		Auditors' fee	
		Legal expenses	
(a) Subscriptions received		Expenses in conducting trade disputes	
(b) Subscription in arrears for three months or less		Compensation paid to members for loss arising out of trade disputes	
(c) Subscription in arrears for more than three months		Funeral, old age, sickness, unemployment benefits etc.	
		Educational, Social and religious benefits	
Donations		Cost of publishing periodicals	
Sale of periodicals, books, rules, etc.			
Interest on investments Income from Miscellaneous sources (to be specified)		Rents, rates and taxes, Stationery, Printing and postage Expenses incurred under section 15(J) of the Indian Trade Unions Act, 1926 (to be specified)	
		Other expenses (to be specified)	
		Balance at the end of year	
Total		Total at	

Political Fund Account

			Rs Ps.	Rs Ps.
Balance	at	the		Payments made on
beginning	of year			objects specified in
				section 16(2) of the

		Indian Trade Unior Act, 1926 (to be specified)	
Contribution f members atmember	per	Expenses of management (to be fully specified) Balance at end of year	

Treasurer

Auditors Declaration

The undersigned, having had access to all the books and accounts of the Trade Union, and having examined the foregoing statements and verified the same with the account vouchers relating thereto, now sign the same as found to be correct, duly vouched and in accordance with the law, subject to the remarks, if any, appended hereto and also certify that the Trade Union had properly maintained its membership register and its accounts and the members had paid their membership subscriptions to the Trade Union as shown in the foregoing statement of the general fund account of the Union, subject to the remarks, if any, appended hereto.

Auditor

The following changes of [office bearers] have been made during the year. [officer bearers] Relinquishing Office

[Office Bearers] Appointed

2] / (P)	Johntod					
Name	Date o	fPrivate	Personal	Title or	Date on	Other
	birth	address	occupation	position	which	offices held
				held in	appointment	in addition
				the	in column 5	to
				Trade	was taken	membership
				Union	up	of executive
						with date
1	2	3	4	5	6	7

_	lect	п	\sim	n	C
	I C: (. I		u		

Date	of	last	election	ofDate	of	next	election	of
officer	beare	rs		office	bearer	's		

Secretary

[Form E]

Register of Membership and Subscription

mbershi	p and	Sub	scr	iption								
								Subs	cripti	on p	aid i	n
of the member	establi: in	shm wh	ent					_	May	June	July	August
he month	n of											
Septembe	erOctol	oer N	Vov	embe	rDec	ember	Janua	ry Fe	brua	ry M	Iarch	l
	ıbscrip	tion	fc	or the			which	mem	bersh	nip R	emai	·ks
	Name of the member he month September	Name Name of the establi member in employ the month of September Octol	Name Name of of the establishm member in whemployed he month of September October I	Name Name of the of the establishment which employed he month of September October Nov	of the establishment Enroll member in which employed he month of September October November	Name Name of the Date of of the establishment Enrolment member in which employed he month of September October November Dec	Name Name of the Date of Rate of the establishment Enrolment subscrimember in which employed Total Subscription for the Date on very subscription which employed the month of the Date on very subscription for the Date of Parket Subscription for the Date on very subscription for the Date of Parket Subscription	Name Name of the Date of Rate of of the establishment Enrolment subscription member in which employed Total Subscription for the Date on which	Name Name of the Date of Rate of April of the establishment Enrolment subscription member in which employed The month of September October November December January Ferrotal Subscription for the Date on which mem	Name Name of the Date of Rate of April May of the establishment Enrolment subscription member in which employed Total Subscription for the Date on which membersh	Name Name of the Date of Rate of April May June of the establishment Enrolment subscription member in which employed he month of September October November December January February May June May June of the Enrolment subscription member in which employed Fotal Subscription for the Date on which membership R	Name Name of the Date of Rate of April May June July of the establishment Enrolment subscription member in which employed he month of September October November December January February March Total Subscription for the Date on which membership Reman